

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 7488/DEL/2017 (A.Y 2009-10)
(THROUGH VIDEO CONFERENCING)**

Receivable Management Services Pvt. Ltd. (Now merged with Iqor India Services Pvt. Ltd.) P-24, Green Park Extension, New Delhi AACCR5563Q (APPELLANT)	Vs	ITO Ward-21(2) Room No. 206B, C. R. Building, I. P. Estate New Delhi (RESPONDENT)
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Appellant by	Sh. Vijay Agarwal, CA
Respondent by	Sh. Sohail Malik, Sr. DR

Date of Hearing	16.03.2021
Date of Pronouncement	16.03.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 25/07/2016 passed by CIT(A)-38, Delhi for Assessment Year 2009-10.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwash Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 19.01.2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned

assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court in presence of both the parties on this 16th day of March, 2021.

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Sd/-

**(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 16/03/2021
R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI